
(2013) 10 DEL CK 0255
In the Delhi High Court
Case No : W.P. (Crl.) No. 1172 of 2013

Manisha Kakkar and Another	Vs	APPELLANT
State and Another		RESPONDENT

Date of Decision : 03-10-2013

Acts Referred:

Citation : (2014) 1 JCC 251

Hon'ble Judges : G.S. Sistani, J

Bench : Single Bench

Final Decision : Disposed Off

Judgement

G.S. Sistani, J.—By the present petition the petitioner seeks quashing of FIR No. 159/2013 dated 16.5.2013 registered under Sec. 380 IPC, P.S. Vasant Kunj (North). Pursuant to the complaint filed by respondent No. 2 on 16.5.2013 the aforesaid FIR was lodged against the petitioners.

2. Learned counsel for the petitioners submits that the parties have arrived at an amicable settlement and they have also signed compromise deed, a copy of which has also been placed on record Counsel, thus, prays that the FIR and the proceedings emanating therefrom be quashed.

3. Respondent No. 2, complainant, is present in Court. He is duly identified by the investigating Officer, who is also present in Court. The complainant submits that he has arrived at an amicable settlement with the petitioners. He further submits that in view of the settlement arrived at he does not wish to press the FIR and the proceedings emanating therefrom.

4. Heard. In view of the fact that the parties have arrived at an amicable settlement and also signed compromise deed present petition is allowed FIR No. 159/2013 dated 16.5.2013 registered u/s 380 IPC, P.S. Vasant Kunj (North), and all the proceedings emanating therefrom are quashed subject to payment of costs of Rs. 5,000/- to be deposited by the petitioners with Delhi High Court Legal Services Committee within two weeks from today.

5. Petition stands disposed of. DASTI